

ITEM NO.1711

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

IA No. 96318/2023 - APPLICATION FOR SUBSTITUTION
 IA No. 176999/2023 - APPLICATION FOR SUBSTITUTION
 IA No. 96320/2023 - APPLICATION FOR SUBSTITUTION
 IA No. 96319/2023 - APPLICATION FOR SUBSTITUTION
 IA No. 177005/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION
 APPLN.)

Date : 19-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
 [IN CHAMBER]

For Appellant(s) Ms. Sansriti Patak, Adv.
 Mr. Krishnanand Pandeya, AOR

For Respondent(s) Mr. Anjani Kumar Mishra, AOR
 Mrs. Hardeep Mishra, Adv.
 Mr. Shiv Ram Pandey, Adv.
 Mr. Praveen Mishra, Adv.
 Mrs. Sandhya Pandey, Adv.

Mr. Chatanya Siddharth, Adv.
 Mrs. Viraj Singh, Adv.
 Mrs. Prakarti Purnima, Adv.
 Mr. Kartikey, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR

Mr. M. M. Kashyap, AOR
 Mr. M.M.kashyap, Adv.
 Mrs. Poonam Seth, Adv.
 Mr. Ilin Saraswat, Adv.
 Ms. Ilma Saifi, Adv.

Mr. Balendu Shekhar, Adv.
 Mr. Rajkumar Maurya Advocate, Adv.
 Mr. Krishna Chaitanya, Adv.

Mr. Sumit Teterrwal, AOR

Mr. Ajay Choudhary, AOR

Mr. Nagarkatti Kartik Uday, AOR

M/S. Mukesh Kumar Singh And Co., AOR

Mr. Mukesh Kumar Singh, Adv.

Mr. Purushottam Sharma Tripathi, AOR

Ms. Vani Vyas, Adv.

Mr. Amit, AOR

Mr. Sanjay Singh, Adv.

Mr. Divyesh Pratap Singh, AOR

Mr. Robin Khokhar, AOR

Mr. R. C. Kaushik, AOR

Dr. Vinod Kumar Tewari, AOR

Mr. Anantha Narayana M.g., AOR

Mr. Arvind Gupta, AOR

Ms. Bhumika Aggarwal, Adv.

Mr. Brahma Prakash, Adv.

Ms. Nazish Fatima, Adv.

Mr. Balendu Shekhar, Adv.

Mr. Rajkumar Maurya Advocate, Adv.

Mr. Krishna Chaitanya, Adv.

Mr. Sumit Teterrwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 96318/2023, IA No. 176999/2023, IA No. 96319/2023, IA No. 96320/2023 AND IA No. 177005/2023

As per the office report, the said applications are defective.

Learned counsel for petitioner(s) is directed to cure the defects in the applications within a period of two weeks from today.

Registry is directed to issue notice only when the defects are cured in the said applications.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
COURT MASTER (NSH)